

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

104. I.A. 1214/2024  
IN  
C.P.(IB)-933(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: State Bank of India

VS

Mumbai Metro One Private Limited

**Appearance:**

For the Petitioner: Adv. Pulkit Sharma

For the Respondent: Adv. Sahil Mahajan

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Ld. Counsel for the Financial Creditor/Petitioner submits that OTS proposal given by the Corporate Debtor has been accepted by Financial Creditor. Ld. Counsel for the Corporate Debtor has tendered a letter dated 28.03.2024 with subject "your offer for settlement of banks dues Mumbai Metro One Private Limited" issued by the State Bank of India has been accepted by the Corporate Debtor.
2. In view of the fact that the OTS proposal by the Corporate Debtor has been accepted by the Financial Creditor, nothing survives in the present petition.
3. The above Company Petition C.P.(IB)-933(MB)/2023 is **disposed of as withdrawn**. Since, the C.P. 933/2023 is disposed of, I.A. 1214/2024 becomes infructuous.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)